



2025:DHC:6459-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 15383/2023
JAI KARAN SINGHPetitioner

Through: Mr. P. Sureshan, Adv.

versus

DG CISF AND ORS.Respondents
Through: Ms. Avshreya Pratap Singh
Rudy, Sr. PC with Ms. Usha Jamnal and Ms.
Harshita Chaturvedi, Advs. for UOI

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

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04.08.2025

C. HARI SHANKAR, J.

1. With the consent of both sides, this writ petition is disposed of with a direction to the respondents to treat this writ petition as a representation and consider the petitioner's case for transfer in accordance with the existing policy.

2. Let the decision be taken within four weeks. The decision as and when taken to be communicated to the petitioner.

3. The writ petition is disposed of.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

AUGUST 4, 2025/aky